

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

216. C.P. (IB)/136(MB)2024

IN THE MATTER OF
Dr Sushma Nitin Kadam

U/s 94(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/RP:

Adv. Rahul Darji (VC)

For the Bharat Co-operative Bank:

Adv. Chinmay Bhojane (PH)

ORDER

Adv. Chinmay Bhojane on behalf of Bharat Co-operative Bank one of the Financial Creditors submits that they have already filed their Application for intervention which is yet to be listed. Thus, they pray for a short adjournment in the matter. Adv. Rahul Darji appearing on behalf of the RP submits the RP has already filed his Report which is not listed. In view of the request made, adjourned to **08.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/